

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 113

(IB)-228(PB)/2019

IN THE MATTER OF:

Mr. Suresh Garg & Radha Garg

.... Applicant/petitioner

Vs.

Piyush Colonisers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 13.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Sumant De, Mr. Vivek Agarwal, Advs.

For the respondent

Mr. Kapil Kher, Adv.

ORDER

A copy of the complete paper book shall be handed over to learned counsel for the corporate debtor-respondent during the course of the day.

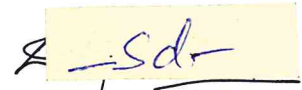
Learned counsel for the respondent states that he shall file reply and his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 13.03.2019.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)